



**The Andhra Pradesh (Telangana Area) Abolition of Inams (Amendment) Act,
1986**

Act 16 of 1986

Keyword(s):
Abolition of Inams

Amendment appended: 19 of 1994

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THE ANDHRA PRADESH (TELANGANA AREA)
ABOLITION OF INAMS (AMENDMENT)
ACT 1986.*

ACT No. 16 OF 1986

[2nd July, 1986]

An Act further to amend the Andhra Pradesh (Telangana Area) Abolition of Inams Act, 1955.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty Seventh Year of the Republic of India as follows :

1. This Act may be called the Andhra Pradesh (Telangana Area) Abolition of Inams (Amendment) Act, 1986. Short title.

2. In the Andhra Pradesh (Telangana Area) Abolition of Inams Act, 1955, in section 4, sub-section (4) shall be and shall be deemed always to have been omitted. Amendment of section 4, sub-Act VIII of 1955.

*Received the assent of the President on the 25th June, 1986. For Statement of Objects and Reasons, please see the *Andhra Pradesh Gazette*, part IV-A, Extraordinary, dated the 28th February, 1986, at page 2.

THE ANDHRA PRADESH (TELANGANA AREA)
ABOLITION OF INAMS (AMENDMENT) ACT,
1994.

ACT No. 19 OF 1994*.

[20th May, 1994.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
(TELANGANA AREA) ABOLITION OF INAMS
ACT, 1955.

BE it enacted by the Legislative
Assembly of the State of Andhra Pradesh in
the Forty-fourth Year of the Republic of
India, as follows:-

1. (1) This Act may be called the Short title
Andhra Pradesh (Telangana Area) Abolition and
of Inams (Amendment) Act, 1994. commencement.

(2) It shall be deemed to have come
into force on the 26th December, 1985.

*Received the assent of the Governor on the 12th
May, 1994. For Statement of objects and Reasons,
Please see Andhra Pradesh Gazette, Part IV-A, Extra-
ordinary, dated the 12th May, 1994 at Page 3.

Amendment of section 4, Act No. VIII of 1955. 2. In the Andhra Pradesh (Telangana Area) Abolition of Inams Act, 1955 to sub-section (1) of section 4, the following provisos shall be added, namely:-

"Provided that where inams are held by or for the benefit of charitable and religious institutions no person shall be entitled to be registered as an occupant under sections 5, 6, 7 and 8 and the institution alone shall be entitled to be registered as an occupant of all inam lands other than those specified in clauses (a) and (c) above without restriction of extent to four and half times the family holding and without the condition of personal cultivation;

Act 29 of 1985.

Provided further that where any person other than the concerned charitable or religious institution has been registered as an occupant under sections 5, 6, 7 and 8 after the commencement of the Andhra Pradesh (Telangana Area) Abolition of Inams (Amendment) Act, 1985 such registration shall and shall be deemed always to have been null and void and no effect shall be given to such registration".

K. SATYANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.